

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 40/13 of NC-VI held on 21.03.2013

Meeting No. 40/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 21.03.2013 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh. J.P.Maurya	A.I.A	MFPI
Officers in attendance			
4	Sh. S.K. Panigrahi	EO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1245	Party Name:ANAND CHATTERJEE M/S. SIGNATURE ESTATES	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/162/248/AM13	RLA File :02/24/40/0034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred
The case was discussed in the meeting and firms representative has appeared in personal hearing before the committee. The committee requested the firm to submit following information for consideration :- 1. Specific flavor to be indicated under the respective import item and also the form of flavor. 2. The net quantity in kgs has to be indicated against export item 3. Wastage in manufacturing process. 4. The origin, variety and grade of tea to be imported under import item at Sl. No. 9 has to be specified. 5. Net content of Tea per tea bag. The case was deferred and to be placed before the committee on 2.5.2013.				

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1246 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Approved

The committee discussed the case in the light of inspection report forwarded by RA Mumbai vide their letter No.3/94/40/0478/AM12/11 dated 22.2.2013 and the recommendation furnished by the MSME vide their letter DC (MSME U.O.No.17/4/3/2012-Food dated 31.7.2012. The committee reiterated its earlier observation that some of the import items, namely , Frozen cooked crab meat ,crab extract and crab meat extract , as applied for, are in the nature of natural crab products and are of substantial quantity, while the export product is imitation crab stick/ chunk/ Bites which, it was felt, may not require the use of the said natural crab products.

The RA Mumbai's report does not have clarity as to whether the crab meat and crab extract are actually used in the manufacture of export product. Since the export product is imitation crab stick, what , interalia , is required is crab seasoning and crab flavor for giving the end product the crab essence . In view of this; committee decided to ratify the norms as per the written comments /recommendation of MSME vide their letter DC(MSME) U.O.No 17/4/3/2012-Food dated 31.7.2012, except import items No. 3,4,&5, in the said recommendation, as the same are natural crab products, while the export product is imitation crab product. Accordingly committee decided to ratify the ad-hoc norms as under:-

Export Item	Qty.	Import Item	Qty.
Frozen Imitation Crab Sticks / Chunk / Bite	1000.00 MT	1.Wheat starch	89.68 MT
		2.Mirin	28.32 MT
		3.Crab flavour	8.02 MT
		4. Crab seasoning	3.30 MT
		5.Transglutaminase	2.36 MT
		6. Food additives-Helshasa Fuso	3.30 MT
		7.Food additives- Taste UP L1	2.36 MT
		8.Food colour –pink colour	0.026 MT.
		9. Food colour – paprika	2.48 MT
		10. Food colour – colour mix	0.026 MT
		11.Food colour –Red colour	0.026 MT

RA may take consequential action as per policy / procedure,

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1247 Case No.:1/27/85-ALC3/2012	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
HQ File :01/85/050/00139/AM13/	RLA File :03/94/040/00434/AM13/	Lic.No/Date:0310709877 21.09.2012	Approved

The committee discussed the case in the light of inspection report forwarded by RA Mumbai vide their letter No.3/94/40/0478/AM12/11 dated 22.2.2013 and the recommendation furnished by the MSME vide their letter DC (MSME U.O.No.17/4/3/2012-Food dated 31.7.2012. The committee reiterated its earlier observation that some of the import items, namely , Frozen cooked crab meat ,crab extract and crab meat extract , as applied for, are in the nature of natural crab products and are of substantial quantity, while the export product is imitation crab stick/ chunk/ Bites which, it was felt, may not require the use of the said natural crab products. The RA Mumbai's report does not have clarity as to whether the crab meat and crab extract are actually used in the manufacture of export product. Since the export product is imitation crab stick, what , interalia , is required is crab seasoning and crab flavor for giving the end product the crab essence . In view of this; committee decided to ratify the norms as per the written comments /recommendation of MSME vide their letter DC(MSME) U.O.No 17/4/3/2012-Food dated 31.7.2012, except import items No. 3,4,&5, in the said d recommendation, as the same are natural crab products, while the export product is imitation crab product. Accordingly committee decided to o ratify the ad-hoc norms as under:-

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		3.Crab flavour	8.02 MT
		4. Crab seasoning	3.30 MT
		5.Transglutaminase	2.36 MT
		6. Food additives-Helshasa Fuso	3.30 MT
		7.Food additives- Taste UP L1	2.36 MT

		8.Food colour –pink colour 9. Food colour – paprika 10. Food colour – colour mix 11.Food colour –Red colour	0.026 MT. 2.48 MT 0.026 MT 0.026 MT
RA may take consequential action as per policy / procedure,			

4	1248	Party Name:CRI LTD, KOLKATA	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/162/126/AM13	RLA File :02/24/40/0010/AM13	Lic.No/Date:0210178029 30.05.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the DIPP (TSW) vide their letter dated 21.3.20`13			
	Export Item	Qty.	Import Item	Qty.
	Pen nib adapter (NOS) made of brass wire(Net weight 2150 kgs)	15357150.00 Nos (2150.00 kg).	Brass wire (Round)Dia 2 mm.	3060.00 kg(inclusive of 42 % wastage after taking 50 % recovery from scrap.
RA may take consequential action as per policy / procedure.				

	1249	Party Name:HERBAL SUPPLEMENTS PVT. LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
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			Deferred
	HQ File :01/85/162/0132/AM13 RLA File :10/24/40/0046/AM13	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Mustered Oil Aroma (Essential Oil of Mustard)-AITC content Min 97%	
5	The case was discussed in the meeting and it was noted that the item of export in this case is Mustard oil aroma .Edible oil of mustard falls in the domain of Department of Vanaspati, Vegetable Oils and Fat, while Mustard oil aroma falls under the domain of Spices Board. Spices Board have furnished their comments vide their letter No. MKT/AA/003/2012/5026/2066 dated13.3.2013 recommending for 0.50 % yield . Since the applicant has indicated higher yield of 0.60%, the committee is agreeable to the applicant's request. However, committee decided to ask the spices Board to clarify whether they while recommending 0.50 % yield, have taken into account the recoverable value of waste material used as fuel to produce steam and value of other grades of mustard oil, which the applicant has indicated in their Flow Chart. The case was deferred and to be placed before the committee on 2.5.2013		

6	1250 Case No.:4/31/85-ALC3/2011	Party Name:ICON DESIGNS	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/050/00180/AM12/	RLA File :06/24/040/00046/AM12/	Lic.No/Date:0610024856 01.12.2011	Rejected.
	The case was discussed in the meeting and committee decided to reject the case as no reply has been furnished by the firm despite two reminders,			

7	1251 Case No.:11/2/85-ALC3/2012	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/050/00011/AM13/	RLA File :02/24/040/00243/AM12/	Lic.No/Date:0210175575 21.03.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per the comments furnished by the DIPP			

(TSW section) vide their letter dated 22.2.2013 as under:-

Export Item	Qty.	Import Item	Qty.
Ordinary Portland Cement	1 MT	1.Cement Clinker 2. Gypsum 3. P.P.Bags	0.95 MT 0.04 MT As per packing policy

RA may take consequential action as per policy / procedure.

8	1252	Party Name:ADITYA BIRLA NUVO LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/162/249/AM13	RLA File :02/24/40/104/AM13	Lic.No/Date:0210182528 26.09.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms already ratified in a previous case by the NC meeting no. 34 dated 31.1.2013 (case no.1087) on the basis of recommendation of MSME (Hosiery)vide their letter no. 37(5)/107/2012-13/Hosiery dated 04.1.2013 .			
	<u>Export Item</u>	<u>Qty.</u>	<u>Import Item</u>	<u>Qty.</u>
	Wool Grease	64000.00 kg	Non-ionic surfactants /Detergents Alkylphenol Etoxylate Class	3200.00 kg
RA may take consequential action as per policy / procedure.				

9	1253	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	Case No.:1/40/85-ALC3/2012			
	HQ File :01/85/050/00183/AM13/	RLA File :10/24/040/00071/AM13/	Lic.No/Date:1010052219 17.01.2013	Deferred
It was noted that hard copy of the application is not received . It was decided to request concerned RA to forward hard copy of the application. The case was deferred and to be placed before the committee on 02.5.2013				

10	1254	Party Name:DR. WILLMAR SCHWABE INDIA PVT. LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/162/248/AM13	RLA File :05/23/40/279/AM13	Lic.No/Date:0510337022 11.10.2012	Withdrawn
	The case was discussed in the meeting and it was noted that adhoc norms for the product has already been decided by the norms committee in its meeting no 20 dated 4.10.2012 . Committee decided to take off the case from Norms committee and advise RA concerned to take necessary action as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated on 5.6.2012.			

11	1255	Party Name:NESTLE INDIA LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	Case No.:1/35/85-ALC3/2012			
	HQ File :01/85/050/00168/AM13/	RLA File :05/24/040/00407/AM13/	Lic.No/Date:0510344513 30.01.2013	Approved
	The case was discussed in the meeting and committee decided to approve the case as per the ad-hoc norms ratified earlier by the Norms committee in its meeting no 37 dated 28.2.2013 (case no. 1171) based on recommendation of MFPI vide their letter no41/DGFT/2012 dated20.12.2012			
	Export Item	Qty.	Import Item	Qty.
	Blended Coffee (Blended with Chicory)	400000.00 kg	Green Coffee Beans	5,76,000.00 kg
	RA may take consequential action as per policy / procedure.			

12	1256	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	Case No.:1/24/85-ALC3/2012			
	HQ File :01/85/050/00125/AM13/	RLA File :02/24/040/00108/AM13/	Lic.No/Date:0210182611 27.09.2012	Deferred
	The case was discussed in the meeting and it was noted that information called for from the firm is awaited. Committee decided to remind the firm to furnish the requisite information at the earliest. The case was deferred and to be placed before the committee on 25.4.2013.			

13	1257 Case No.:7/34/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/050/00163/AM13/	RLA File :03/94/040/00716/AM13/	Lic.No/Date:0310715954 30.11.2012	Deferred
	The case was discussed in the meeting . it was decided to forward the information furnished by the firm vide their letter dated 5.3.2013 to MFPI for their comments. Committee also decided to call for cocoa oil content in import and export item from the firm . The case was deferred and to be placed before the committee on 2.5.2013.			

14	1258 Case No.:8/34/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/050/00164/AM13/	RLA File :03/94/040/00713/AM13/	Lic.No/Date:0310715897 29.11.2012	Deferred
	The case was discussed in the meeting . it was decided to forward the information furnished by the firm vide their letter dated 5.3.2013 to MFPI for their comments. Committee also decided to call for cocoa oil content in import and export item from the firm . The case was deferred and to be placed before the committee on 2.5.2013.			

15	1259 Case No.:9/34/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/050/00165/AM13/	RLA File :03/94/040/00706/AM13/	Lic.No/Date:0310715363 21.11.2012	Deferred
	The case was discussed in the meeting . it was decided to forward the information furnished by the firm vide their letter dated 5.3.2013 to MFPI for their comments. Committee also decided to call for cocoa oil content in import and export item from the firm . The case was deferred and to be placed before the committee on 2.5.2013.			

16	1260 Case No.:10/34/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/050/00166/AM13/	RLA File :03/94/040/00705/AM13/	Lic.No/Date:0310715357 21.11.2012	Deferred
	The case was discussed in the meeting . it was decided to forward the information furnished by the firm vide their letter dated 5.3.2013 to MFPI for their comments. Committee also decided to call for cocoa oil content in import and export item from the firm . The case was deferred and to be placed before the committee on 2.5.2013.			

The case was discussed in the meeting . it was decided to forward the information furnished by the firm vide their letter dated 5.3.2013 to MFPI for their comments. Committee also decided to call for cocoa oil content in import and export item from the firm . The case was deferred and to be placed before the committee on 2.5.2013.

17	1261 Case No.:11/34/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:
	HQ File :01/85/050/00167/AM13/	RLA File :03/94/040/00714/AM13/	Lic.No/Date:0310715903 29.11.2012	Deferred
	The case was discussed in the meeting . it was decided to forward the information furnished by the firm vide their letter dated 5.3.2013 to MFPI for their comments. Committee also decided to call for cocoa oil content in import and export item from the firm . The case was deferred and to be placed before the committee on 2.5.2013.			

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1262	Party Name:HIMALYA INTL. LTD	Meet No/Date:40/85-ALC3/2012 21.03.2013	Status:												
HQ File :01/85/162/628/AM08	RLA File :05/24/040/353/AM08	Lic.No/Date:0510207305 07.08.2007	Approved												
The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the MSME vide their letter DC (MSME) U.O No 17 (4) (1) 2012 –Food dated 21.3.2013. It was also decided to suffix the export item with the words “containing 80% almond in almond Burfi” as under:-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>1. Almond Burfi (Appetizer / sweets) containing 80% almond in almond Burfi</td><td>161.418 MT</td><td>1. Shelled Almond</td><td>127.759 MT</td></tr><tr><td>2.Mushrooms (supplemented)</td><td>352.077 MT</td><td>2. Spawn mate</td><td>70.00 MT</td></tr></table>				Export Item	Qty.	Import Item	Qty.	1. Almond Burfi (Appetizer / sweets) containing 80% almond in almond Burfi	161.418 MT	1. Shelled Almond	127.759 MT	2.Mushrooms (supplemented)	352.077 MT	2. Spawn mate	70.00 MT
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RA may take consequential action as per policy / procedure															

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